

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

INTERACTIVE SESSION ON – KEY ISSUES RELATING TO CASES UNDER THE PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT, 2005 & MAINTENANCE U/S 144 BNSS (S. 125 Cr. P. C.)
(through online and other modes of telecommunication)

8th February, 2025

SCHEDULE

SESSIONS	TIME	TOPICS
I	10.30 a.m. to 10.40 a.m.	Inaugural Session & overview of the Session By: Director, MPSJA
II	10.45 a.m. to 12.00 noon	Overview of the Protection of Women from Domestic Violence Act, 2005 <ul style="list-style-type: none">• General Introduction• Object, Limitation, Jurisdiction• Application and Procedure• Role of Protection Officers <i>Followed by open Interaction</i> By: Smt. Namita Dwivedi Assistant Director, MPSJA
TEA BREAK (12.00 noon to 12.15 p.m.)		
III	12.15 p.m. to 1.30 p.m.	Key issues relating to: <ul style="list-style-type: none">• Interim and final order• Enforcement of different types of orders• Offences, trial and sentences <i>Followed by open interaction</i> By: Shri Manish Sharma Faculty (Jr.), MPSJA
LUNCH BREAK (1.30 pm to 2.00 p.m.)		
IV	2.00 p.m. onwards	Discussion on – (i) Proceedings under Sections 125 to 128 Cr. P. C. (ii) Guidelines issued by the Supreme Court in the case of <i>Rajnish v. Neha, (2021) 2 SCC 324</i> <i>Followed by open interaction and valedictory session</i> By: Smt. Namita Dwivedi Assistant Director, MPSJA

Note: The Schedule is subject to change as per exigencies.

DIRECTOR